

**Central Administrative Tribunal
Principal Bench**

OA No.618/2015

New Delhi, this the 8thday of October, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Shri Tushar Ranjan Mohanty, Aged 56 years
S/o Shri Rabi Narayan Mohanty
An SAG Officer of the Indian Statistical Service
Deputy Director General
Research and Publication Wing
Coordination and Publication Division
Central Statistics Office
Ministry of Statistics and Programme Implementation
Room No. 6, Wing No.6
West Block No.8, R.K. Puram
New Delhi-110066.
Now Residing at:
G-31, HUDCO Place Extension
New Delhi – 110049. ...Applicant

(By Applicant in person)

Versus

1. Union of India through
the Chief Statistician of India and Secretary
Ministry of Statistics and Programme Implementation
Sardar Patel Bhawan, Parliament Street
New Delhi-110001.
2. Prof. T.C.A. Anant
The Chief Statistician of India and Secretary
Ministry of Statistics and Programme Implementation
Sardar Patel Bhawan, Parliament Street
New Delhi-110001.
3. Shri Ajay Kumar Mehra
Director General and Chief Executive Officer
National Sample Survey Office
Ministry of Statistics and Programme Implementation
Sardar Patel Bhawan, Parliament Street
New Delhi-110001.

2. Shri D. Sai Baba
Director and Chief Vigilance Officer
Ministry of Statistics and Programme Implementation
Sardar Patel Bhawan, Parliament Street
New Delhi-110001.

3. Shri D.K. Sharma
Under Secretary(ISS and Vigilance)
Ministry of Statistics and Programme Implementation
Sardar Patel Bhawan, Parliament Street
New Delhi-110001. ...Respondents

(By Advocates: Shri R.V. Sinha along with Shri Amit Sinha and Shri Vaibhav Pratap Singh and Dr. Ch. Shamsuddin Khan)

ORDER (ORAL)

Justice L. Narasimha Reddy:-

The applicant was working as Deputy Director General in the Ministry of Statistics and Programme Implementation. He was issued an Office Memorandum dated 02.12.2014 stating that there are complaints about misuse of staff car by the applicant and accordingly it was decided to withdraw the facility provided through M/s Pannu Car Rentals. The approval of the competent authority was also mentioned in it.

2. The applicant contends that being an officer of the level of Joint Secretary in the Govt. of India, he is entitled to be provided the facility, and that the

impugned memorandum is not preceded by any show cause notice. It is also stated that the disciplinary proceedings issued in this behalf have since been quashed.

3. Heard the applicant who argued the matter in person and Shri R.V. Sinha, learned counsel for the respondents.

4. The impugned Memorandum was issued way back in the year 2010. No interim order was passed in the OA. Though the applicant has claimed compensation on account of withdrawal of such facility, the prayer in that behalf, if at all, ought to have been made in the disciplinary proceedings. We are not inclined to accede to that request. Even otherwise, the applicant retired from service on 31.08.2018. In this view of the matter, nothing needs to be decided in this OA. It is accordingly dismissed as infructuous. There shall be no order as to costs.

(Aradhana Johri) (Justice L. Narasimha Reddy)
Member(A) Chairman

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